

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-38/2022/10936 /A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Shri Jitu Mani Barman,
District & Sessions Judge,
Goalpara.

Dated Guwahati, the November, 2024.

Sub:- **Earned leave.**

Ref:- Letter No. DJG/5136 Dated 06.11.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave w.e.f. 03.12.2024 to 13.12.2024** (prefixing 01.12.2024 and 02.12.2024; suffixing 14.12.2024 and 15.12.2024), **along with station leave permission from the morning of 01.12.2024 till the morning of 16.12.2024**, subject to submission of your Leave Admissibility Report from the Office of the Accountant General (A&E), Assam. The Addl. District & Sessions Judge, Goalpara, and in his absence, the Chief Judicial Magistrate, Goalpara, and in his absence, the i/c Chief Judicial Magistrate, Goalpara shall remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-38/2022/10937 - 10938 /A, dated

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is sent herewith.
2. The Project Manager, Gauhati High Court.

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JT. REGISTRAR (VIGILANCE)

Quits